

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 393/MP/2014**

**Sub:** Petition under Section 79 (1) (c), (f) & (k) of the Electricity Act, 2003 seeking appropriate direction or order declaring allocation of LTA on LILO of existing lines by the respondent No. 1 vide letter dated 22.9.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.

Date of hearing : 27.10.2014

Petitioner : D.B. Power Limited

Respondents : Powergrid Corporation of India Limited and others

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Parties present : Shri Deepak Khurana, Advocate, D.B. Power  
Shri Akhil Sharma, DB Power  
Shri Vikas Mishra, D.B. Power  
Shri Prashant Panda, D.B. Power  
Shri H. Sharma, D.B. Power  
Shri Y.K. Sehgal, PGCIL  
Shri Dilip Rozekar, PGCIL  
Shri Jyoti Prasad, NLDC  
Shri S.Barpanda, NLDC  
Ms. Jayantika Singh, NLDC  
Shri Abilia Zaidi, NLDC  
Shri V.K.Jain, TANGEDCO  
Shri S.Thrunkvukkar, TANGEDCO  
Ms. Shruti Bhatia IEX

**Record of Proceedings**

The representative of POSOCO submitted that the reply to the petition has already been filed on behalf of NLDC and WRLDC.

2. The representative of CTU submitted that reply to the petition has already been filed. However, POSOCO has not served copy of its reply on CTU.
3. The Commission directed POSOCO to serve copy of the reply to CTU.
4. The Commission directed the respondents to file their replies, if not filed, by 31.10.2014, with an advance copy to the petitioner who may its rejoinder if any, on or before 3.11.2014.
5. With the consent of the parties, the Commission directed to list the petition on 10.11.2014.

**By order of the Commission**

**(T. Rout)  
Chief (Law)**